

the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of Executive Council members and their names of the Institute of Constitutional and Parliamentary Studies, which is situated at Vithal Bhai Patel House, Rati Marg, New Delhi;

(b) whether it is a fact that the said Institute is not functioning properly; and

(c) if so, the reasons therefor?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) A statement is enclosed (*See below*)

(b) Government has not received any complaint about the functioning of the Institute.

(c) Does not arise.

Statement

I. Total number of members of the Executive Council of the Institute of Constitutional and Parliamentary Studies, New Delhi

II. Names of members of the Executive Council of the Institute

1. Shri Hans Raj Bhardwaj
2. Shri Kunwar Anand Singh
3. Shri Ram Niwas Mirdha
4. Shri Justice D.P. Wadhwa
5. Prof. P.S. Sangal
6. Shri Jagdev
7. Shri O.P. Khadaria
8. Shri Jitender Parasar
9. Dr. Subhash Kashyap
10. Shri Sudarshan Agarwal
11. Shri P.K. Sarkar
12. Shri Ch. Prabhakara Rao
13. (vacant)
14. (vacant)

Steps taken for better functioning of ICPS

1632. SHRI SAMAR MUKHERJEE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Executive Council of the Institute of Constitutional and Parliamentary Studies is not functioning at present;

(b) if so, the reasons therefor;

(c) whether steps have been taken by Government for proper functioning of this Institute;

(d) whether any enquiry has been conducted or is proposed to be conducted into the enrolment of members of the Institute before the election of the Executive Council for the term 1988-90; and

(e) if so, the details thereof;

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c) Government has not received any complaint about the functioning of the Institute of Constitutional and Parliamentary Studies or of its Executive Council.

(d) No, Sir.

(e) Does not arise.

Unfair Trade Practices by Peerless General Finance and Investment Company

1633. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the allegation of unfair trade practices made by the Consumer Protection Organisation with regard to the Peerless General Finance and Investment Company; and

(b) if so, what are the details thereof and what corrective steps have been taken in that regard under the provisions of the MRTP Act?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The Monopolies and Restrictive Trade Practices Commission (MRTP) has reported that on receipt of a petition from Consumer Education and Research Centre, Ahmedabad, under section 36 coupled with an application under section 12A of the MRTP Act, alleging that M/s Peerless General Finance and Investment Company Ltd., Calcutta, has been misrepresenting about its financial savings scheme, the Commission had ordered an investigation in 1985. The company filed a petition before the Calcutta High Court and obtained a stay order from the Court which is still operative. The matter is, therefore, *sub-judice*.

'Use of Staff Cars by the Officers of ITDC

1634. SHRI N.E. BALARAM: Will the Minister of TOURISM be pleased to state:

(a) the names, designations, scales of pay and job-description of ITDC executives enjoying the facility of chauffeur driven cars termed as 'Staff Cars' for achieving operational and administrative efficiency by each;

(b) the annual expenses of each car during the years 1986-87 to March, 1990 and expenditure incurred on the running and maintenance / repairs of each vehicle and borne by each division / unit of ITDC; and

(c) the amount of money paid as fixed and local conveyance allowance to other employees in the particular division / unit where these cars have been shown as attached during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c) The requisite information is given in statements I, [See Appendix CLIV, Annexure No. 74]

II [See Appendix CLIV, Annexure No. 75] and III [See Appendix CLIV, Annexure No. 76 respectively.

Courses sponsored by ITDC

1635. SHRI N.E. BALARAM: Will the Minister of TOURISM be pleased to state:

(a) the details of executives and non-executives in ITDC with basic qualifications and experience of each who have been sponsored by ITDC for various courses / seminars organised by the external professional organisations in India and abroad and the amount of fees etc. charged for the particular course / seminar, duration and title of the course contents / seminars, during the last three years;

(b) whether it is a fact that due to some personal gains, some executives of ITDC patronised only Delhi Productivity Council which got maximum sponsorship from ITDC at very exorbitant fees for the courses / seminars which could easily have been organised by ITDC itself through its Training Cell in collaboration with professional / experts from other outside agencies during the above said period; and

(c) if so, whether Government propose to institute an inquiry in the matter and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The details of executives and non-executives sponsored by ITDC for courses / seminars organised abroad are given in Annexure-I [See Appendix CLIV, Annexure No. 77] and of those organised in India are given in Annexure-II. [See -Appendix CLIV, Annexure No. 78.]

(b) No, Sir. During the last 3 years (1987-88 to 1989-90), there were only 14 ITDC nominees on merit basis to